

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "C": NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER**

**ITA No. 7636/DEL/2018
[Assessment Year: 2010-11]**

Late Shri Hari Chand Arora, L/H Smt. Rajni Arora, 288, Tagore Park, Model Town, New Delhi-110009 PAN- ADFPA4331G	<u>Vs</u>	Income-tax Officer, Ward-36(1), New Delhi.
APPELLANT		RESPONDENT
Assessee represented by	None	
Department represented by	Mr. Atiq Ahmad, Sr. DR.	
Date of hearing	09.03.2023	
Date of pronouncement	09.03.2023	

ORDER

PER N.K. CHOUDHRY, JM:

This appeal, by the assessee, is directed against the order of the learned Commissioner of Income-tax (Appeals)-12, New Delhi, dated 17.08.2018, pertaining to the assessment year 2010-11.

2. No one appeared on behalf of the assessee at the hearing fixed for 09.03.2023. However, we find that the legal heir of the deceased has filed an application dated 07.03.2023, stating that for the assessment year in question the legal heir has opted for VIVAD SE VISHWAS SCHEME, 2020 and paid the due taxes. A copy of Form No. 4 [Intimation of payment under sub-section (2) of Section 50F of the Direct Tax Vivad Se Viswas Act, 2020 (3 of

2020)], has also been enclosed. Accordingly, request is made to close the case.

3. Learned DR could not controvert the contents made in application filed on behalf of the assessee.

4. In view of the above and in absence of any objection from the side of the Ld. D.R, the request of the assessee seeking for withdrawal of the appeal is allowed.

5. In the result, assessee's appeal stands dismissed as withdrawn.

Order pronounced in open court on 09/03/2023.

Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Sd.-
(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER

MP